

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**EXCISE MISCELLANEOUS APPLICATION NO. 85218 OF 2024
(On behalf of Department)
IN APPEAL NO. E/85808/2016
AND
EXCISE APPEAL NO. 85808 OF 2016**

(Arising out of Order-in-Original No. Belapur/15/Belapur IV/R-IV/COMMR/SFA/2015-16 dated 30.10.2015.)

**BHARAT BIJLEE LTD
Plot No. 2, MIDC, Airoli,
Thane-Belapur Road,
Navi Mumbai-400708.**

Appellant

Vs.

**COMMISSIONER CGST AND CENTRAL EXCISE-BELAPUR
1st Floor, CGO Complex,
CBD Belapur,
Navi Mumbai-400614.**

Respondent

Appearance:

None for the Appellant.

Shri X.P.M. Mascarenhas, Supdt., A.R. for the Respondent.

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85007/2025

Date of Hearing : **06/01/2025**

Date of Order : **06/01/2025**

ORDER

Written request for withdrawal of appeal is received through e-mail seeking withdrawal of appeal on the ground that entire amount of demand covered in the Order-In-Original has already been paid.

2. Learned Authorised Representative is present.

3. We dismiss the appeal as withdrawn on the basis of request made by the Appellant.
4. Miscellaneous application filed by the Department stands disposed of.

(Order pronounced in open court)

(Anil G. Shakkarwar)
Member (Technical)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

Arti